

THE GAUHATI HIGH COURT AT GUWAHATI
**(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR:
TRIPURA: MIZORAM AND ARUNACHAL PRADESH)**

NOTIFICATION
Dated Guwahati, the 29th March, 2012

No.HC.XI/01/2008/84/RC # # # # In partial modification of this Registry's Notification No. HC.XI.01/2008/839/RC dated 19.11.2008, the Gauhati High Court has been pleased to make the following amendments in the Civil Procedure Mediation (Gauhati High Court) Rules, 2007:

1. Rule 4(b) may be substituted as follows:

" Legal practitioners with at least ten years standing at the Bar at the level of the Supreme Court or the High Court or the District Courts or Courts of equivalent status."

2. Rule 26(2) may be substituted as follows:

"As far as possible a consolidated honorarium with lower and upper ceiling of Rs. 2,000 (Rupees two thousand) and Rs. 10,000 (Rupees ten thousand) respectively per case for the whole session of mediation for uniform application considering the nature, gravity and/or amount involved in the dispute."

By Order
Smti. R.K. Phukan
REGISTRAR GENERAL